

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY  
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market,  
Connaught Circus, New Delhi -110001

**Dated: 2<sup>nd</sup> December 2025**

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI  
Appeal Registration No. ISBBI/A/E/25/000123**

**IN THE MATTER OF**

**Senthil Kumar P**

... Appellant

Vs.

**Central Public Information Officer**

...Respondent

The Insolvency and Bankruptcy Board of India  
7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market,  
Connaught Circus, New Delhi -110001

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1. The Appellant has filed the present Appeal dated 24th October 2025, challenging the communication of the Respondent, filed under the Right to Information Act (RTI Act).
  2. The Appellant had sought several records/documents pertaining to the insolvency resolution process of Dewan Housing Finance Ltd. (DHFL). The CPIO Respondent has *inter-alia* stated that the compliance reports or filings, as submitted by the Administrator to the IBBI, are confidential commercial documents and eligible for exemption under Section 8(1)(d) of the RTI Act. Aggrieved, the Appellant filed the present Appeal by contending that the exemption was wrongly invoked because DHFL is under CIRP and therefore, has no competitive position in the market to protect. The Appellant further argued that a larger public interest warrants disclosure, as a security interest was registered against his property during the moratorium, and any action taken by the RP affecting his property rights would violate Article 300A of the Constitution of India.
  3. I have carefully examined the applications, the responses of the Respondent and the Appeals and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act ‘*information*’ means “*any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.*” While the “*right to information*” flows from section 3 of the RTI Act, it is subject to other provisions of the Act. Section 2(j) of the RTI Act defines the “*right to information*” in term of *information* accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.

4. In respect of the impugned Appeal, this Authority had sought further inputs from the Respondent CPIO concerning the information requested by the Appellant. The CPIO, in response, submitted that the filings or compliance reports furnished by the Resolution Professional/Administrator to the IBBI are not maintained in such segregated or specifically categorised manner as has been sought by the Appellant. In view of the aforesaid clarification, the reply of the CPIO stands modified to this limited extent.
5. The Appeal is, accordingly, disposed of.

**Sd/-**  
**(Kulwant Singh)**  
First Appellate Authority

**Copy to:**

1. Appellant, Senthil Kumar P
2. CPIO, The Insolvency and Bankruptcy Board of India, 7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.